

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTING : BILASPUR

Original Application No.203/00179/2018

Bilaspur, this Tuesday, the 08th day of January, 2019

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Manoj Kumar Dhruw, S/o Late Amarnath Dhruw, aged about 27 years, R/o Village Ghoghra, Post Office Bartori, Tahsil Bilha, Distt – Bilaspur (C.G.) – 495224, Mob. No. - 8718977994
-Applicant

(By Advocate – Shri Lekhram Dhruw)

V e r s u s

1. Bharat Sanchar Nigam Limited through Chief Managing Director, A-601, Statesman House, Barakhambha Road, New Delhi 110001.
2. High Power Committee, Office of Chief General Manager Telecom (C.G. Telecom Circle), Bharat Sanchar Nigam Limited, Near Secretariat G.E. Road, Raipur (C.G.) 492007.
3. The Chief General Manager (Telecommunication), Chhattisgarh Division, Vidhansabha Road, Khamhardih, Raipur (C.G.) 492007.
4. The Assistant General Manager, Office of Chief General Manager Telecom (C.G. Telecom Circle), Bharat Sanchar Nigam Limited, Vidhansabha Road, Khamhardih, Raipur (C.G.) 492007
-Respondents

(By Advocate – Shri Alok Rishi, proxy counsel of Shri Sandeep Dubey)

O R D E R (O R A L)

By Navin Tandon, AM.

MA No.203/34/2019 has been filed by learned counsel for the applicant for taking document on record.

2. Learned counsel for the respondents has no objection to it.
3. Accordingly, MA is allowed. Documents are taken on record.
4. Learned counsel for the applicant submits that the applicant had filed this Original Application for grant of compassionate appointment to him. However, subsequently, the health of his mother has improved and now she is herself seeking appointment on compassionate ground and withdraws her consent letter given to the applicant. Therefore, learned counsel for the applicant seeks permission to withdraw this Original Application.
5. Accordingly, the O.A is dismissed as withdrawn.

**(Ramesh Singh Thakur)
Judicial Member**

am/-

**(Navin Tandon)
Administrative Member**